

Mr. Speaker: Whether prevention of cow slaughter is included in the protection of all animals.

Shri M. V. Krishnappa: No, Sir.

TUBE-WELLS IN BOMBAY STATE

*567. **Shri Dabhi:** (a) Will the Minister of Food and Agriculture be pleased to state whether it is a fact that the Government of Bombay have cancelled the contract with the National Tube-Well Company for constructing tube-wells in North Gujrat?

(b) If so, what are the reasons for the same?

(c) What amount have the Central Government given so far as loan to the Bombay Government for the construction of tube-wells in North Gujrat?

(d) How much money has so far been paid to the National Tube-Well Company out of the loan?

(e) How many successful tube-wells have been constructed by the Company?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):

(a) Yes.

(b) Unsatisfactory performance of the contractors and their expressed inability to carry on the contractual obligations.

(c) Rs. 40 lakhs.

(d) Rs. 58.68 lakhs.

(e) 20 wells.

Shri Dabhi: May I know how many unsuccessful wells were bored by this Company and how much money was spent?

Shri M. V. Krishnappa: They have altogether bored 26 wells and out of this.....

Mr. Speaker: I think this question has been answered a number of times and if I mistake not, it is the responsibility of the Government of Bombay.

Shri M. V. Krishnappa: Yes, Sir.

Shrimati A. Kale: I want to know whether the contractors have been heavily fined for not fulfilling the contract.

Shri M. V. Krishnappa: This again is Bombay's responsibility. We are only concerned with the recovery of the loan.

Shri Sarangadhar Das: May I know if it is the same company for which the loan was originally wanted by the Bombay Government from the Government of India?

Shri M. V. Krishnappa: This is the National Tube-Well Company, Sir.

Mr. Speaker: Is it the same Company for which the Bombay Government originally asked for a loan?

Shri M. V. Krishnappa: When they asked for a loan, they did not mention the names of the contractors; they said that they wanted a loan of 2 crores of rupees.

RESIDENTIAL BUILDINGS ON EX-ASSAM RAILWAY

*568. **Ch. Raghunath Singh:** (a) Will the Minister of Railways be pleased to state whether the question of fixation of pooled rents for residential buildings on the ex-Assam Railway has been finalised?

(b) If not, what are the reasons?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) Not yet.

(b) The North Eastern Railway of which the ex-Assam Railway now forms a part comprises of different railway systems of the past, such as the ex-Assam Bengal Railway, the ex-Darjeeling Himalayan Railway, the ex-Dirbu Sadya Railway etc. on which the scale of accommodation provided and rents recovered were different under the old companies' regimes. The pooled rents have now to be fixed not for the ex-Assam Railway but for the entire North Eastern Railway system on a uniform basis and this is already in hand.